

[Mr. Speaker]

tituency becomes of prime importance. What can you do? If everybody wants to take the law into his own hands and start reading, then what happens?

To which party does he belong?

SHRI SOMNATH CHATTERJEE : He belongs to my party.

MR. SPEAKER : Will you allow him to do that?

PAPERS LAID ON THE TABLE—Contd.

[English]

Annual Report and Review on the Working of the Karnataka Dairy Development Corporation Ltd. Bangalore for the Year 1983-84

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1983-84.

(ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 3109/86]

(3) A statement (Hindi and English versions) explaining the reasons for not laying the annual Report and Audited Accounts of the Rajasthan Dairy Development Corporation Limited, Jaipur, for the year 1980-81, 1981-82, 1982-83, 1983-84 and 1984-85 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT 3110/86].

11.33 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 12th August, 1986, adopted the following motion in regard to the Committee on Public Undertakings :—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee *vice* Miss Saroj Khaparde ceased to be a Member of the Committee on her appointment as a Minister of State and do proceed to elect in such manner as the Chairman may direct, one members from among the member of the House to serve on the said Committee.”

I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Jagesh Desai, Member, Rajya Sabha,

has been duly elected to the said Committee.'

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st August, 1986, agreed without any amendment to the National Security Guard Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 20th August, 1986."

11.34 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table three Bills passed by the Houses of Parliament during the current session and assented to.

- (1) The Indian Electricity (Amendment) Bill, 1986
- (2) The Research and Development Cess Bill, 1986
- (3) The Merchant Shipping (Amendment) Bill, 1986.

(Interruptions)

SHRI SOMNATH CHATTERJEE : With your permission....

MR. SPEAKER : Will you allow him to do like that ? Now, Somnathji, you judge the issue. You are a lawyer. You are a pleader. Will you allow him to assume my power ?

SHRI SOMNATH CHATTERJEE : Now your anger is gone. You are your old self.

MR. SPEAKER : I am never angry. I had to say all that because Mr. Kabuli was impertinent.

(Interruptions)

SHRI SOMNATH CHATTERJEE : Give him an opportunity on the last day Sir.

MR. SPEAKER : I do not know where you have been in the last days, when the House used to be very calm and

(Interruptions)

SHRI B.N. REDDY : I do not understand why I am not allowed to mention it. What else can be mentioned then ?

MR. SPEAKER : If you behave like this.... Look here now. Look at the behaviour of the hon. gentleman. Now you say that I lose my temper. Look at this man !

SHRI SAIFUDDIN CHOWDHARY : He is a very good man Sir.

SHRI SOMNATH CHATTERJEE : He is a very good man and he is quite justifiably agitated because of the situation there.

MR. SPEAKER : I deem it, I consider it and I think that the whole House is composed of very good people.

SHRI SAIFUDDIN CHOWDHARY : That is right !

(Interruptions)

PROF. MADHU DANDAVATE : You are unusually angry Sir.

MR. SPEAKER : No Sir. He provoked me. He started it. There is a limit to every thing. When that limit is crossed, there is some sort of a violent reaction. You do it unnecessarily, because I know that nothing is going to be done out of the Constitution. It cannot be.

(Interruptions)

MR. SPEAKER : Yes Bairagiji.